## <u>Court No. - 5</u>

Case :- WRIT - A No. - 13930 of 2024

**Petitioner :-** Krishn Gopal Rathore **Respondent :-** State of U.P. and others **Counsel for Petitioner :-** Ansar Haider Rizvi, Zafar Abbas **Counsel for Respondent :-** C.S.C.

## Hon'ble J.J. Munir, J.

This Court notices that in official correspondences, there is a regular reference to different ranks of officials of the State with the word "Honourable" appended to their name. In this case, the Divisional Commissioner of Kanpur has been referred by the Collector, Etawah as "Honourable Commissioner" (translated from Hindi).

Let the Principal Secretary, Department of Revenue, U.P., Lucknow apprise this Court, on affidavit, if there is any protocol about officials of the State who are entitled to prefix or have the word "Honourable" prefixed along with their designations or names.

This Court is well aware that the word "Honourable" is to be certainly prefixed in the case of Hon'ble Ministers and other sovereign functionaries, but we are not aware if the same holds good for Secretaries serving the State Government.

On the merits of the matter, the learned Standing Counsel shall seek instructions, indicating if juniors to the petitioner in the class of Seasonal Collection Peons have been retained in service, while the petitioner has not been retained or engaged. Likewise, an affidavit regarding this fact shall be filed by the Collector, Etawah, which shall be his personal affidavit.

## Adjourned to **01.10.2024**.

To be taken up as **fresh**.

The Registrar (Compliance) is directed to communicate this order to the Principal Secretary, Department of Revenue Secretariat, U.P., Lucknow through the learned Chief Judicial Magistrate, Lucknow and the Collector, Etawah through the learned Chief Judicial Magistrate, Etawah **within 24 hours next**.

**Order Date :-** 23.9.2024 I. Batabyal